

4. In view of the above, we hold that the original application has become infructuous. It was submitted by the counsel of the applicant that the respondents have failed to comply with the order passed by the Tribunal on 21.7.1989 *an earlier application submitted by* in the case of the applicant, namely, OA.399/89. If that be so, it is open to the applicant to file appropriate petition to initiate proceedings against the respondents. That is a matter which cannot be considered in the present application, the scope of which is as stated above.

5. Indeed, the interim relief claimed is actually the same as the relief that is claimed in the original application. ~~In~~

6. In the circumstances, we close the application as having become infructuous.

I.K. Rasgotra
(I.K.RASGOTRA) 6/8/1990
MEMBER (A)

G. Sreedharan Nair
(G.SREEDHARAN NAIR) 6-8-1990
VICE CHAIRMAN